

ITEM NO.19

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: REGIONAL RAPID TRANSPORT SYSTEM DELHI - ALWAR AND DELHI - PANIPAT CORRIDOR IA NO. 238763/2023 (APPLN. FOR DIRECTIONS ON B/O NATIONAL CAPITAL REGION TRANSPORT CORP. LTD.)

ONLY" IN W.P.(C) NO. 13029/1985 IS LISTED."ONLY" NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST:

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Ms. JYOTI MENDIRATTA,

MR. KARUNAKAR MAHALIK, ADVOCATES )

Date : 28-11-2023 This petition was called on for hearing today.

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UPON hearing the counsel the Court made the following  
O R D E R

IN RE: REGIONAL RAPID TRANSPORT SYSTEM DELHI - ALWAR AND DELHI -  
PANIPAT CORRIDOR

IA NO. 238763/2023- FOR Directions

Learned counsel for the Delhi Government states that the amount of Rs.415 crores have been released as per sanction order dated 24.11.2023 but it may not have been credited to the account of the National Capital Region Transport Corporation Limited (NCRTC). However, the sanction order itself states that it is in

**“partial compliance” there can be no question of “partial compliance”. The complete compliance must take place as per the schedule.**

**List on 07.12.2023.**

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